

ITEM NO.2

Virtual Court 6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SMW (C)No.4/2020

IN RE: CONTAGION OF COVID 19 VIRUS IN CHILDREN PROTECTION

(with applns. for Appropriate orders/directions, exemption from filling affidavit, exemption from paying court fee, intervention and intervention/impleadment)

Date : 14-08-2020 This petition was called on for hearing today.

CORAM :


HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

By Courts Motion
Mr. Gaurav Agrawal, A.C.

Union of India Ms. Aishwarya Bhati, ASG
 Mr. B.V. Balram Das, AOR
 Mr. S.S. Rebello, Adv.
 Ms. Swati Ghildiyal, Adv.

State of Chhatis- Mr. S. C. Verma, Adv. (Adv. Genl.)
garh Mr. Saurabh Ajay Gupta, Adv. (AAG)
 Mr. Sumeer Sodhi AOR
 Mr. Ashish Tiwari Adv

State of W.B. Mr. Suhaan Mukerji, Adv.
 Ms. Liz Mathew, Adv.
 Mr. Vishaal Prasad, Adv.
 Mr. Amit Verma, Adv.
 PLR Chambers & Co.

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BALA PARVATHI
Date: 2020.08.14
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Reason: 

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 Ms. Arshiya Ghose, Adv.
 Ms. Astha Sharma, AOR

State of Haryana Ms. Bansuri Swaraj, Adv.
 Dr. Monika Gusain, AOR

U.T. of J&K	Ms. Shashi Juneja, Adv. Ms. Pinky Behera, Adv.
State of Karnataka	Mr. V. N. Raghupathy, AOR
State of Assam	Ms. Diksha Rai, Adv. Ms. Palak Mahajan, Adv.
State of Assam	Mr. Raghvendra Kumar , Adv. Mr. Narendra Kumar, AOR
State of A.P.	Mr. Mahfooz A. Nazki, Adv. Mr. Amitabh Sinha, Adv.
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State of H.P.	Mr. Himanshu Tyagi, AOR
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State of Tripura	Mr. Shuvodeep Roy, Adv.
State of Gujarat	Ms. Deepanwita Priyanka, Adv.
State of Meghalaya	Mr. Amit Kumar, Adv.

	Mr. Avijit Mani Tripathi, Adv. Mr. Shaurya Sahay, Adv. Mr. K.V. Kharlyngdoh, Adv. Ms. Tarini K. Nayak, Adv.
State of Punjab	Ms. Jaspreet Gogia, AOR
State of Rajasthan	Dr. Manish Singhvi, Sr. Adv. Mr. Sandeep Jha, Adv.
State of U.P.	Ms. Garima Prashad, Adv
State of Telengana	Mr. S. Udaya Kumar Sagar, AOR Ms. Swati Bhardwaj, Adv.
State of T.N.	Mr. Balaji Srinivasan, AAG Mr. M. Yogesh Kanna, AOR
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State of Mah.	Mr. Rahul Chitnis, Adv. Mr. Sachin Patil, AOR
State of Jharkhand/ Impleadment	Ms. Pragya Baghel, Adv Ms. Pallavi Langar, AOR
State of Uttarakhand	Ms. Rachana Srivastava, AOR
State of Sikkim	Mr. Raghvendra Kumar, Adv. Mr. Anand Kumar Dubey, Adv. Mr. Narendra Kumar, AOR
State of M.P.	Mr. Pashupati Nath Razdan, Adv. Mr. Pulkit Agarwal, Adv. Mr. Abhimanyu Tewari, AOR Mr. Reginald Valsalan, Adv Mr. Kapil Joshi, Adv. Ms. Manju Sharma Jaitley, Adv. Ms. Sneha Kalita, AOR

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to the Order dated 21.7.2020, the Union of India has filed an affidavit giving particulars of the funds that are available in the States and Union Territories. After receiving the inputs from the States and Union Territories, the learned Amicus Curiae has submitted a note in which he has recommended uniform directions which can be given to the States and Union Territories. Learned Amicus Curiae is requested to compile the responses to the proposals made by him relating to the directions to be issued by this Court and circulate the same within a period of one week.

List after two weeks.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master